

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RIDGE LINKS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ridge Links Private Limited
2.	Date of incorporation of corporate debtor	03 rd October 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999UP2017PTC097480
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no B-27, 1 st Floor, Sector 65, Noida, Gautam Budh Nagar, Uttar Pradesh-201301
6.	Insolvency commencement date in respect of corporate debtor	Date of Order -23 rd May, 2022
7.	Estimated date of closure of insolvency resolution process	18 th November, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajeev Ranjan Singh IBBI/ IPA-002/ IP-N00707/2018-19/12418
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Flat No. 14049, 16 Avenue, Gaur City-2, Greater Noida West, Gautam Buddha Nagar, Block - G, Uttar Pradesh-201310 Email ID: rajeevranjan6476@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 532, 5 th Floor, Somdatt Chamber-II, Bhikaji Cama Place, New Delhi-110066 Email ID: ridgelinks.cirp@gmail.com
11.	Last date for submission of claims	6 th June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/downloadform.html NA

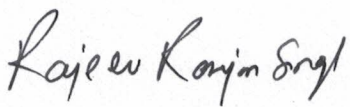
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RIDGE LINKS PRIVATE LIMITED on 23rd May, 2022.

The creditors of Ridge Links Private Limited, are hereby called upon to submit their claims with proof on or before 6th June, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (NA), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 (NA) to act as authorised representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Rajeev Ranjan Singh
Interim Resolution Professional
Registration No: - IBBI/ IPA-002/ IP-N00707/2018-19/12418
Date: 26.05.2022
Place: Noida

